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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 205/2022

MRS SHARDA JAIN

.....Plaintiff

Through: Mr. Siddharth Singh, Adv.

versus

M/S CLARK CONSTRUCTIONS PVT. LTD

.....Defendant

Through: Mr.Keshav Sehgal, Mr.
Harkirat Singh, Mr.
Shivam Gaur,Mr. Kshitij
Joshi, Mr. Aryan Kumar
and Ms. Nandita Sharma,
Advs. for D1 & 2/counter
claimant

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. SHUCHI
LALER (DHJS)**

ORDER

20.03.2025

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**IA No. 6204/2025 u/s 148 CPC for condonation of delay
in filing replication to written statement of defendant
nos. 4 & 5 in the counter claim**

1. Heard. Issue notice. Learned counsel for defendant nos. 4 & 5 accepts notice and submits that he has not been supplied with the copy of the captioned IA. Same be supplied today itself. Reply be filed within three weeks. Rejoinder be filed within a week thereafter.

2. List for completion of pleadings on date already fixed i.e. 22.04.2025.

**SHUCHI LALER (DHJS),
JOINT REGISTRAR (JUDICIAL)**

MARCH 20, 2025/cd

[Click here to check corrigendum, if any](#)